

(d) if so, whether the rate of compensation is very meagre and will not be adequate for rehabilitating the displaced farmers; and

(e) if so, action proposed to pay adequate compensation in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) to (e). No decision has been taken to acquire land in Fatehgarh Cantonment. However, Military authorities have carried out preliminary identification of about 1100 acres of land belonging to 7 villages. If any land is acquired compensation will be paid to the affected persons as per the provisions of the Land Acquisition Act, 1894.

Theft Cases in New Delhi

8447. SHRI KATURI NARAYANASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of complaints regarding thefts received by the North Avenue Police Station, New Delhi during 1988 and 1989;

(b) the number of cases solved and the number of persons arrested in respect of these cases;

(c) whether theft cases are increasing under North Avenue Police Station area particularly in Member of Parliament and offices flats/bungalows in North Avenue, South Avenue, Mahadev Road, Dr. Bishambar Das Road, Rakab Ganj Road; etc; and

(d) if so, the action taken by Government to check cases of thefts and crimes in the said areas?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MIN-

ISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) 22 such complaints were received during 1988. 17 complaints were received during the current year (till 30.4.89).

(b) During 1988, 1 theft case was worked out and 1 person was arrested, while in 1989 (upto 30.4.89), 8 cases of theft were worked out and 23 persons were arrested.

(c) It has been observed that there is some decrease in the theft cases in some areas, while there is a slight increase in some others.

(d) In order to check crime, a team of officers in plain-clothes and in uniform was recently deployed round the clock in the affected areas. The team laid traps, organised Nakabandies etc. The area is being regularly covered by patrolling parties.

Disparity between State and Central Government Freedom Fighters Pension Rules

8448. SHRI HUSSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any disparity in the rules under which pensions for freedom fighters are sanctioned by Union Government and those under State Governments;

(b) if so, the details of disparity in these rules;

(c) the reasons therefor;

(d) whether the freedom fighters who are denied Central Government pensions are put to great loss and harassment while following up the work of sanction of State Pension; and

(e) the steps taken to introduce a uni-

form system of freedom fighters pension throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) to (c). According to information available with the Central Government, the conditions of eligibility laid down by various State Governments under their Pension Schemes are different from those under the Central Scheme. While the minimum period of suffering required for eligibility under the Central Scheme is, normally six months, this period varies from one day to three months under State Schemes. The State Governments are free to lay down conditions of eligibility under their Schemes.

(d) This matter is entirely within the jurisdiction of State Governments.

(e) The Central and State Schemes are different and expenditure thereon are borne from Central and State revenues respectively. However, the Central Scheme is implemented uniformly throughout the country.

Tresspass into Residential Premises by Delhi Police Personnel

8449. SHRI RAJ KARAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether any representation regarding illegal tresspass into a residential premises located in Vasant Kunj Sector 'A', New Delhi taking away of three minor children along with other properties by some Delhi Police personnel accompanied by some other persons on 29 March, 1989 has been received by his Ministry;

(b) if so, under what circumstances the said police personnel accompanied by others did so and while doing so whether the

prescribed procedure was followed;

(c) the details of the police personnel and other people involved in the above incident;

(d) whether any enquiry/investigation by an independent agency is contemplated in the said incident and what action so far has been taken in the matter; and ^o

(e) if no action has been taken so far, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) and (c). The Delhi Police have denied illegal tresspass; the police entered the said premises for the recovery of the children and seizure of property under the orders of the Court of Additional District Judge, Dibrugarh, Assam.

(d) and (e). The police official concerned performed their official duty in compliance with the execution of warrant of seizure issued by a Court of Law.

Explosion at Calcutta Airport

8450. SHRI INDRAJIT GUPTA:
SHRIMATI GEETA MUKHERJEE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether an explosion took place at the Calcutta airport recently;

(b) if so, the details thereof;

(c) whether any inquiry has been con-